

Surrender of Registration - FAQs

1. I do not wish to continue my business as a MIRSD Direct Intermediary. How should I surrender my registration?

In order to start the process of surrender, a public notice regarding surrender of certificate of registration should be issued in the newspapers. Newspaper needs to be one English newspaper of wide circulation (All India Editions) and one Local Language Newspaper.

2. My registered office address is in a different state than my principal place of business. Where should I issue the public notice?

The public notice regarding surrender of certificate of registration in newspapers should be issued in both the places and also the places where most of your clients are geographically located.

3. After how many days of public notice, can I apply for surrender?

You can apply for surrender after a minimum period of 30 calendar days post the public notice.

4. How should I apply for surrender on the Portal?

Kindly log in to SEBI Intermediary Portal (SI Portal). In the portal, select Post-Registration activities and file application for surrender.

5. My block period for renewal fees has ended on Date T. Can I make an application for surrender on T+1?

Yes, you can make an application for surrender on T+1. However, you will be required to make the payment for the next block as well. In order to avoid making payment for the next block, make sure that the application is filed in the SI Portal before the expiry of the block dates for fees.

6. What are the documents required for surrender?

Kindly submit the following documents

1. Original SEBI certificate of registration
2. Copy of the Public Notice for surrender of registration
3. List of all activities that are being carried out including those activities that do not relate to the securities market.
4. Details of Enquiry/Adjudication/Prosecution or any other action pending against the applicant with respect to its activities
5. Details of applicant registered with SEBI as any other intermediary
6. List of directors
7. Relevant undertakings as attached in Surrender Annexure1 https://www.sebi.gov.in/sebi_data/commondocs/nov-2020/Surrender_Annexure1_p.pdf

7. I have lost my original certificate. How should I make the application for surrender?

If the original certificate has been lost, the applicant need to submit a true copy of the FIR and an affidavit- cum undertaking that the applicant is not in

possession of the original certificate of registration. The undertaking should also contain a clause that if the original certificate is found at a later date, it needs to be submitted.